from Bank of India and from Hong Kong and Shanghai Banking Corporation.

(e) Ddes not arise.

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## Dismissal of a BHEL official

1417. SHRI KRISHNA KUMAR BIRLA;

SHR1 SHARAD YADAV

Will the Minister of INDUSTRY be pleased to state:

- (a) whether it ;s a fact that Dr. A. Copalakrishnan Ex-Director was sum marily dismissed by BHEL authorities sometime back and that he was subse quently re-appointed as a Project Director of the sensitive Defence R&D project on Advanced Technology Vessels;
- (b) if so, what are the circumstantces leading to his summary dismissal; and
- (c) how does his dismissal from BHEL and his re-appointment in Defence R&D sensitive project reconcil and has bearing on BHEL's decision?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES IN THE MINISTRY OF INDUSTRY (PROF. K. K. TEWARY): (a) to (c) The services of Dr. A. Copalakrishnan, Executive Director, BHEL were terminated as he was found by the Company to be unsuitable  $f_{or}$  the post held j by him due to his uncooperative attitude and his having displayed incompatibility with the policies of the Company. He has been appointed as Project Director in Defence R&D subsequently. Thjs appointment took into account his previous assignment.

## Dalmianagar factories

- 1418. SHRIMATI SURYAKANTA JAYAWANTRAO PATIL: SHRI ASHWANI KUMAR.
- Will the Minister of INDUSTRY be pleased to state:
- (a) whether jt,  $i_s$  a fact that  $mo_{re}$  than 15.000 employees of Rohtas Industries

Group, Dalmianagar (Bihar) are facing starvation due *t*^ non-payment of their arrears of salary despite a Supreme Com: Order;

- (b) if so, what are the reasons therefor;
- (c) whethe<sub>r</sub> it is also a fact that Bihar State Government propose to ta&e over the management of the industries in 'col laboration with other; companies;
- (d) if so, what is the progress  $j \ll$  the matter so far; and
- (e) if the answer to part (c) is in the negative, what remedial action Central Government are taking IQ re-open fhe factories at Dalmianagar?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DE-VELOPMENT IN THE MINISTRY OF INDUSTRY (SHR1 M. ARUNACHA-LAM). (a) to (e) The Supreme Court, directed on 5.2.1986 that a'l salaries and wages due to the workers from May 1984 onwards shall be paid ^ them in three instalments. However, the arrears of wages could not be paid on account of certain legal issues and."'so on account of matters connected with the rehabilitation of Mis. Rohtas Industries Limited (RIL). The Supreme Court have vide their Order dated 27.4.1987 directed that the goods which are lying in stock should be sold and that out of sale proceeds the workers should be paid trieir dues uPto the date of closure (from May 1984 to July 1984 i.e. 8.7.1984) so tfcat at least they will get something for subsistence.

The State Government ha^ proposed nationalisation  $_0f$  Messrs Rohtas Industries Ltd

The Central Government hare considered all aspects of the revival  $_0f$  Mfs. Rohtas Industries Limited and have den cided to refer the matter  $t_0$  the Board for Industrial and Financial Reconstruction which is a quasi-judicial body oon- 'stituted under the Sick Industrial Companies (Special Provisions) Act, 1985.